

(2023) 12 CAT CK 0015

In the Central Administrative Tribunal

Case No : Civil Miscellaneous Application No. 4308 Of 2023 (For Withdrawal Of Original Application No. 1947 Of 2023) In Original Application No. 1947 Of 2023

Satendra Kumar

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 14-12-2023

Acts Referred:

Citation : (2023) 12 CAT CK 0015

Hon'ble Judges : Dr. Sanjiv Kumar, Member (A)

Bench : Single Bench

Advocate : Raj Kamal Srivastava, Kamleshwar Singh

Final Decision : Allowed/ Dismissed

Judgement

Dr. Sanjiv Kumar, Member (A)

1. Vide MA No. 4308/23, the applicant seek to withdraw the Original Application No. 1947/23. It is stated in the MA that the applicant does not wish to press this OA and seeks its withdrawal with liberty to file fresh OA with better particulars. Learned counsel for the respondents does not object the same. Accordingly, the MA No. 4308/23 is allowed and the OA No. 1947/23 is dismissed as withdrawn with liberty to the applicant to file fresh OA. All the associated MAs shall also stand disposed off.

2. It is made clear that this order will not extend the period of limitation, if any.